

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 459/MP/2026

Subject : Petition under Section 79(1)(c) and (k) of the Electricity Act, 2003 read with Regulations 27 and 28 of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 and read with the Report by the Committee formed under Regulation 13(2)(h) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020, seeking extension of Scheduled Date of Commissioning and waiver of 100% inter-state transmission charges till operationalisation of the GNA along with consequential reliefs arising therefrom.

Petitioner : ABREL (RJ) Projects Limited

Respondent : Central Transmission Utility of India Limited (CTUIL)

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Petitioner : ABREL (RJ) Projects Limited

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **15.09.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Aditya K Singh, Advocate, ABREL
Shri Mridul Gupta, Advocate, ABREL
Ms. Dalima Gupta, Advocate, ABREL
Shri Vineet Gupta, Advocate, ABREL



Record of Proceedings

The learned counsel for the Petitioner submitted that these Petitions have been filed seeking (i) approval and ratification of the recommendations of the Committee constituted under Regulation 13(2)(h) of the Sharing Regulations, and (ii) extension of the Scheduled Date of Commissioning, recognition, and continuation of eligibility for 100% waiver of the inter-State transmission charges beyond 31.5.2026 and consequential reliefs arising from the continuing Force Majeure events and non-availability of transmission infrastructure till the actual effective date/ operationalisation of the GNA.

2. After hearing the learned counsel for the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondent.

(b) The Respondent to file its reply, if any, within two weeks with a copy to the Petitioners, who may file their rejoinders, if any, within a week thereafter.

(c) The Petitioners to submit, on an affidavit, the present status of the 314 MW and 260 MW Hybrid Power Projects, along with the status of the Dedication Transmission Line and associated bay, if applicable, within two weeks.

(d) The Respondent, CTUIL, to also file an affidavit indicating the present status of the effectiveness of the GNA granted to the Petitioners within two weeks.

3. The Petitions will be listed for hearing on **22.10.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)